

**CENTRAL ADMINISTRATIVE TRIBUNAL,
LUCKNOW BENCH,
LUCKNOW.**

Original Application No. 69 of 2019

This the 7th day of February, 2019

Hon'ble Ms. Jasmine Ahmed, Member-J
Hon'ble Mr. Devendra Chaudhry, Member-A

1. Ankit Pal, aged about 30 years, S/o Sri Ram Chandra Pal, R/o 49 Vinay Nagar, Krishna Nagar, Kanpur Road, Lucknow.
2. Ranjan Pandey, aged about 25 years, S/o Sri Nityanand Pandey, R/o Village Ballia Post Bhagalpur, District Deoria.

..... Applicants

By Advocate : Sri Praveen Kumar

Versus.

1. Union of India through General Manager, Northern Baroda House, New Delhi.
2. The DRM, Northern Railway, Hazratganj, Lucknow.
3. The Sr. Divisional Personnel Officer, Northern Railway, Hazratganj, Lucknow.
4. The Senior Divisional Operating Manager, Northern Railway, Hazratganj, Lucknow.

..... Respondents.

By Advocate : Ms. Prayagmati Gupta

O R D E R (Oral)

By Ms. Jasmine Ahmed, Member-J

Heard the learned counsel for the applicant as well as the learned counsel for the respondents and perused the pleadings available on record.

2. It is the contention of the learned counsel for the applicants that the applicants, herein, have not been assigned correct seniority by the respondents on the post of Assistant Loco Pilot. In this regard, the applicants preferred a representation 27.9.2018 to the respondents for determination of their correct seniority, which is said to be pending with the respondents. Learned counsel for the applicants submits that though the representation of the applicant no.1 (Ankit Pal) dated 27.9.2018 is on record, but inadvertently, the representation of the applicant no.2 has not been annexed with the O.A. Learned counsel for the applicants states that liberty may be granted to the applicants to file

a fresh representation which may be directed to be decided by the respondents in accordance with law in a time bound manner.

3. Without going into the merits of the case, this O.A. stands disposed of finally at admission stage itself with a direction to the applicants to prefer a fresh comprehensive representation to the respondent no.2 within a week from today for ventilating their grievances and the respondent no.2 shall consider and decide the same within a period of two months from the date of receipt of such representation in accordance with law by passing a reasoned and speaking order under intimation to the applicant. There shall be no order as to costs.

(Devendra Chaudhry)

Member-A

(Ms. Jasmine Ahmed)

Member-J

Girish/-